

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 227 of 2019

IN THE MATTER OF:

Peoples International & Services Pvt. Ltd. & Anr. ...Appellants

Versus

M/s. Alliance Industries Ltd. & Ors. ...Respondents

With

Company Appeal (AT) No. 228 of 2019

IN THE MATTER OF:

P.G.H. International Pvt. Ltd. & Anr. ...Appellants

Versus

Ashok Kumar Khosla & Ors. ...Respondents

With

Company Appeal (AT) No. 229 of 2019

IN THE MATTER OF:

Peoples General Hospital Pvt. Ltd. & Anr. ...Appellants

Versus

M/s. Alliance Industries Ltd. & Ors. ...Respondents

Present:

**For Appellants: Mr. Harin P. Raval, Senior Advocate with
Mr. Amarpushp Shroti, Advocate**

**For Respondents: Mr. Hari Shankar Vadyanathan with Anirudh
Shukla, Advocates for 3rd Respondent**

**Mr. Parvez Naikwadi, Assistant Director,
Ministry of Company Affairs**

ORDER

11.12.2019 Learned counsel for the parties are directed to file their short affidavits by 16th December, 2019 informing whether a separate 'National Company Law Tribunal' Bench has been constituted for Madhya Pradesh and/or one or more Members have been posted/appointed for hearing such cases of Madhya Pradesh.

Mr. Parvez Naikwadi, Assistant Director of Ministry of Corporate Affairs is present in the Court who wanted to inform the development. He is allowed time till 16th December, 2019 to file short affidavit giving the development and state as to which Bench can hear the matter related to Madhya Pradesh.

Post the case 'for orders' on **18th December, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

/ns/gc